

No. 7-24-74-SWD
Government of Goa,
Social Welfare Department,
Secretariat, Panaji.

Dated : 12th October, 1987.

NOTIFICATION

In exercise of the powers conferred by section 67 of the Goa, Daman and Diu Reorganisation Act, 1987 (Central Act 18 of 1987), the Government of Goa hereby makes the following Order, namely :-

1. (1) This Order may be called the Legislative Diploma No. 1984 dated 14-4-1960 Adaptation Order, 1987.

(2) It shall be deemed to have come into force with effect from the 30th day of May, 1987.
2. In Article 5, in clause (a), for the word "Governor", the word "Government" shall be substituted.
3. In Article 11, in clause (b), for the words 'Governor General', the word "Government" shall be substituted.
4. In Article 15, for the words 'Governor General', the word "Government" shall be substituted.
5. In Article 16, -
 - (i) In clauses (2) and (3), for the word 'Administrator' wherever it occurs, the word "Government" shall be substituted.
 - (ii) In explanation, - (a) clause (a) shall be deleted;
(b) in clause (b), the words 'Daman and Diu' shall be deleted.
6. In Article 19, for the word 'Administrator' wherever it occurs, the word "Government" shall be substituted.

By order and in the name of the
Governor of Goa

Sd/-

(P. W. Rane Sardessai)
Under Secretary to the Govt. of Goa
Social Welfare.

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